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**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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O.A./T.A No. 160/2004

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SECTION OFFICER (Judl.)

FORM NO. 4

(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH.

ORDER SHEET

Crg.App/ Misc. Petn/Cont. Petn/ Rev.Appl. 160/04

FILE NO.

Name of the Applicant(s) Sri Abhijit Kumar Das

Name of the Respondent(s) U.O. 1 & 2 ORS.

Advocate for the Applicant MR ~~ADITYA CHANDRA~~ M. Chanda,

Counsel for the Railway/ C.G.S.C. Mr. S. Nath,

OFFICE NOTE	DATE	ORDER OF THE TRIBUNAL
-------------	------	-----------------------

This application is in form  
is filed, C.F. No. 16  
deposited with P.B.D.  
No. 119 4/9693  
Dated 29/6/04

*[Signature]*  
Dy. Registrar

Notice & order  
dt. 26/7/04, sent  
to D/Section for  
issuing to resp.  
Nos 1 to 4, by  
regd. with A/D post.

19/8/04 D. No. = 1209 to  
1212  
22/11/04 Dt. 10-8-04.

5/12 - Govt. Thd.  
has been filed

26.7.2004	Heard Mr.M.Chanda, learned coun- sel for the applicant.
-----------	--

O.A. is admitted, call for the  
record, returnable by four weeks.  
List on 30.8.2004 for orders.

In the meanwhile, the operation  
of the transfer orders dated 8.3.2004  
(Annexure-I) and 18.3.2004 (Annexure-  
II) in respect of the applicant shall  
be kept in abeyance till the returnab  
date.

*[Signature]*  
Member (A)

bb

30.8.2004	<del>XXXX</del> Four weeks time is given to the respondents to file written statement.
-----------	--

List on 5.10.2004 for  
orders. Interim order dated 26.7.2004  
shall continue.

*[Signature]*  
Member (A)

23.11.2004 Six weeks time is given to the respondents to file written statement. List on 21.1.2005 for orders. Interim order dated 26.7.2004 shall continue.

Written Statement has been filed on behalf of Respondents No. 2/.....

*[Handwritten signature]*

*[Handwritten signature]*  
Member (A)

mb

09.02.2005 Present : The Hon'ble Mr. M.K. Gupta, Member (J).

None appears for the parties. On perusal of the pleadings, I find that the transfer order dated 8.3.2004 was stayed by this Hon'ble Tribunal vide order dated 26.7.2004, which shall remain in force. Adjourned to 16.2.2005.

*[Handwritten signature]*  
Member (J)

mb

16.02.2005 present : The Hon'ble Mr. M.K. Gupta Judicial Member.

It is stated by Mr. M. Chanda, learned counsel for the applicant that reply filed on 29.11.2004 has not been served upon him. The respondents are directed to serve a copy of written statement upon the learned counsel for the applicant at the earliest. Adjourned to 3.3.2005.

*[Handwritten signature]*  
Member (J)

mb

04.03.2005 present : The Hon'ble Mr. K.V. Prahladan, Member (A).

List on 6.4.2005 for filing reply. Interim order dated 26.7.2004 shall continue.

*[Handwritten signature]*  
Member (A)

8-2-05  
w/s has been filed  
7/5/12- admitted  
*[Handwritten signature]*

15-2-05  
w/s has been filed  
*[Handwritten signature]*

Records received on  
9.3.05. *[Handwritten initials]*  
9.3.05

Order dt. 4/3/05  
issuing to both  
the parties.

9/3/05  
from filed.

6.4.2005 At the request made on behalf of Mr.M.Chanda, learned counsel for the applicant the case is adjourned to 7.4.2005.

*[Signature]*  
Vice-Chairman

bb

07.04.2005 At the request made by learned counsel for the applicant the case is adjourned to 8.4.2005.

*[Signature]*  
Vice-Chairman

bb

8.4.2005 Present & The Hon'ble Mr. Justice G. Sivaraman, Vice-Chairman.

Heard learned counsel for the parties. Hearing concluded. Judgment delivered in open Court, kept in separate sheets. The application is disposed of.

*[Signature]*  
Vice-Chairman

mb

*Received G.M. & N.  
order - 4/5/05  
M.N. Arun*

65/05

*Copy of the Judgment  
has been sent to the  
office. for issuing  
the same to the applicant  
as well as to the  
Addl. CGSC.  
etc.*

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O.A./P/4.No. 160/2004

DATE OF DECISION 8.4.2004

.....**Sri A.K. Das**.....APPLICANT(S)

.....**Mr. M. Chanda, Mr.G.N. Chakrabarty, Mr. S. Nath**.....ADVOCATE FOR THE  
**Mr. S. Choudhury.**.....APPLICANT(S).

-VERSUS -

.....**Union of India & Ors.**.....RESPONDENT(S)

.....**Mr. M.U. Ahmed, Addl. C.G.S.C.**.....ADVOCATE FOR THE  
.....RESPONDENT(S).

THE HON'BLE MR. **JUSTICE G. SIVARAJAN, VICE CHAIRMAN.**

THE HON'BLE MR.

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether the judgment is to be circulated to the other benches ?

Judgment delivered by Hon'ble **Vice-Chairman.**

} NO  
*[Handwritten signature]*

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CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No. 160 of 2004

Date of Decision : This the 8<sup>th</sup> day of April, 2005.

The Hon'ble Sri Justice G. Sivarajan, Vice-Chairman.

Sri Abhijit Kumar Das  
Divisional Accounts Officer - I  
S/o - Shri Ram Prasanna Das  
O/o The Executive Engineer  
Electrical Division No. 1  
Banamalipur, Agartala  
Tripura West - 799 011.

... Applicant.

By Advocates Sri M. Chanda, Sri G.N. Chakraborty, Sri S. Nath  
and Sri S. Choudhury.

- Versus -

1. The Union of India,  
Represented by the Secretary to the  
Government of India,  
Ministry of Finance,  
New Delhi.
2. The Comptroller and Auditor General of India,  
New Delhi - 110 002.
3. Accountant General ( A & E)  
Meghalay Etc.  
Shillong.
4. Sr. Dy. Accountant General (Admn.)  
O/o - The Accountant General ( A&E)  
Shillong.

... Respondents.

By Mr. M.U. Ahmed, Addl. C.G.S.C.

ORDER (ORAL)SIVARAJAN. J (V.C.)

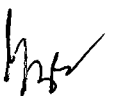
The applicant is presently working as Divisional Accounts Officer - I in the Office of the Executive Engineer, Electrical Division No. 1, Banamalipur, Agartala, Tripura West. He has filed this application challenging the order of transfer and posting issued on 08.03.2004 (Annexure - I) and also seeks for direction to modify the order of promotion and transfer issued on 18.03.2004 (Annexure - II) and allow the applicant to join in the promoted post of Sr. Divisional Accounts Officer in any existing vacant post at Agartala.

2. The applicant while working as Divisional Accounts Officer, was transferred from the existing place i.e. Office of the Executive Engineer, Electrical Division - I, Agartala to the Office of the Executive Engineer, Bomdila PHE, Arunachal Pradesh vide order dated 08.03.2004. The applicant submitted representation (Annexure - IV) against the said order alongwith medical certificates etc. and prayed for retention at Agartala, since he is a cancer patient. This was forwarded by the Executive Engineer, Electrical Division No. I, Agartala to the 3rd Respondent (Vide Annexure - V). Prior to this representation the respondents passed an order dated 18.03.2004 (Annexure - II) promoting the applicant to the post of Sr. Divisional Accounts Officer and posted him in the Office of the Executive Engineer, Bomdila, PHE, Arunachal Pradesh. The applicant therefore sent a telegram dated 03.04.2004 to the Respondent No. 3 against the transfer order dated 18.03.2004 and against the implementation of the transfer order dated 18.03.2004 and prayed for allowing him to join at Agartala itself. Subsequently, the applicant was directed to submit medical certificates etc. vide communication dated 06.05.2004 (Annexure - VI), based on which the applicant submitted all relevant certificates (Annexure -VII) on 22.05.2004 (Vide



forward letter Annexure - VIII). However, the applicant's request was turned down without considering these certificates stating that the applicant has already been promoted and posted as per order dated 18.03.2004. Therefore, nothing can be done. The grievance of the applicant is that the representation dated 01.04.2004 and medical certificates (Annexures - III series and VII) were not considered by the 3<sup>rd</sup> Respondent so far. Hence the present application.

3. The Respondents have filed written statement in which it is stated that the applicant had completed more than 6 years of continuous service in the Office of the Executive Engineer, Electrical Division No. I, Banamalipur, Agartala West and was over due for transfer out of the station as per existing transfer policy. It is stated that the as per existing transfer policy no Divisional Accounts Officer/Divisional Accountants can be retained for more than 3 years in the same division and more than 6 years in the same station and that the applicant as per terms of his appointment order at paragraph 4 had accepted that "He/She will be liable for transfer in any of the P.W.D. offices of the Chief Engineer in the state of Tripura/Manipur/Nagaland and Arunachal Pradesh etc. as well as in the office of the Accountant General "Assam/Meghalaya/ Nagaland/ Manipur/Tripura" and hence the applicant's claim for further retention is not tenable. It is further stated that representation was on 01.04.2004 whereas transfer order was already been issued on 08.03.2004 and the representation received from the D.A.O.s/D.A.s for postings/transfers in their choice divisions or retention in the same division are put up to the Transfer Committee for consideration and the Transfer Committee did not agree to his request as he was transferred in the interest of public service. Decisions of the Supreme Court were also mentioned in the written statement filed by the Respondents.





4. I have heard Mr. M. Chanda, learned counsel for the applicant and also Mr. M.U. Ahmed, learned Addl. C.G.S.C. for the respondents.

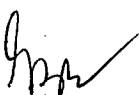
5. Mr. Chanda, learned counsel for the applicant submits that the applicant is a cancer patient undergoing treatment in Tata Memorial Hospital at Agartala and that his presence in Agartala is required to pursue the same. Counsel further submits that the medical certificates and prescriptions issued from the said hospital vide Annexures - III series and VII would clearly show the nature of the ailment and treatment undergone. Counsel submits that though the applicant does not have a vested right in continuing in the same station beyond the period prescribed in the norms for transfer of Central Government employees, the case of the applicant is certainly entitled to be considered by the respondents in view of the nature of the treatment undergone by him. Counsel submits that there is no relevant materials to show that the respondents had considered the request made by the applicant with relevant medical reports. Learned counsel submitted that it is not the case of the applicant that he must be allowed to continue in the same office itself and that it is sufficient to post him in some other office with reference of order of appointment itself. Counsel further submits that the applicant had clearly stated in the paragraph 4.8 of the application regarding number of vacancy existed in Agartala. Counsel further submits that respondents must be directed to give a posting to the applicant in the vacancy at Agartala in the promoted post.

6. Mr. M.U. Ahmed, learned Addl. C.G.S.C. on the other hand submitted that under the existing transfer policy no officer can be allowed to continue in the same office for more than 3 years and in the same station more than 6 years. Standing counsel submits that the applicant had served in the same station for more than 6 years and the transfer committee after considering all the

*hse*

circumstances rejected his request and there is no justification to issue any direction in this proceeding. Counsel further submitted that though the applicant had stated in paragraph 4.8 of the application that there are some vacancies existing in Agartala Division, this will not assist the applicant since under the transfer policy the applicant can not be allowed to stay in the same station beyond the period of 6 years since he has already availed that period.

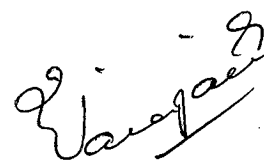
7. I have considered the submissions of learned counsel for both the parties. The fact that the applicant had completed 3 years service in the same office and continued in the same station for six years is not disputed. It is also not in dispute that normally an employee will not be allowed to continue in the same station beyond 6 years as stated by the Respondents in the written statement. Had the applicant made request for retention in the same office, the respondents would be justified in denying the said request. Here the fact is that the applicant is undergoing treatment for cancer, which is evident from Annexures - III series & VII and certificates issued by the Tata Memorial Hospital. It is in the above circumstances, the applicant remained in the same station. It is this matter, which was required to be considered by the 2<sup>nd</sup> Respondent or by the Transfer Committee. While considering the request made by the applicant, there is absolutely nothing in the written statement to show that the representation (Annexure - IV) submitted by the applicant has been considered with reference to his ailment and medical certificates issued. If the facts stated in the application are true there is no doubt in the genuineness in the medical certificates issued by the Hospital. Then, certainly, those certificates would have been the relevant documents for considering the request made by the applicant. In this context it is relevant to note that even the appointment order referred various offices in the various station to which the applicant can be transferred and posted. The



applicant has stated that there are few vacancies in Agartala Division which has not been denied by the Respondents in the written statement. In the circumstances, I direct the 3<sup>rd</sup> Respondent before whom the representation (Annexure - IV) was made to consider the same with reference to medical certificates (Annexures - III series & VII) and pass a reasoned order in the matter within a period of one month from the date of receipt of a copy of this order. If the request made in the Annexure - IV has to be considered by the Transfer Committee constituted for the said purpose, certainly it is open to the 3<sup>rd</sup> respondent to transmit the request alongwith a copy of this order to the Transfer Committee in which case the Transfer Committee will consider the request as directed hereinabove.

8. By virtue of the interim order passed by this Tribunal initially on 26.07.2004 which is in force as on today, the said order will continue to be in force till the representation (Annexure - IV) submitted by the applicant is disposed of in the manner of directed above and communicated to the applicant. While passing this order, I am not unaware of the decisions of the Supreme Court referred to in the written statement filed by the respondents. Since it appears that the request is made on valid grounds and since the representation was not considered with reference to these grounds certainly according to me the decision of the Supreme Court will not stand in the way of <sup>me</sup> directing the respondents to reconsider the matter and pass appropriate order in accordance with law.

The application is disposed of as above.



( G. SIVARAJAN )  
VICE CHAIRMAN

23 JUL 2004

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

O.A. No. 160 /2004

Shri Abhijit Kumar Das

-Vs-

Union of India & Ors.

LIST OF DATES AND SYNOPSIS OF THE APPLICATION

- 22.07.1978- Applicant was initially appointed as U.D.C and thereafter got promotions as per usual avenues of promotions and at present working as Divisional Accounts Officer Grade-I in the office of the Executive Engineer, Electrical Division No.1, Agartala.
- 19.04.2000- Transfer Policy issued by the Comptroller and Auditor General of India with the instruction for strict compliance. (Annexure-X)
- 08.03.2004- Impugned order passed seeking to transfer the applicant from his existing place i.e. Office of the Executive Engineer, Agartala to the Executive Engineer, Bomdila. (Annexure-I)
- 18.03.2004- Subsequent order issued promoting the applicant to the post of Sr. Divisional Accounts Officer and posting him in the office of the Executive Engineer, Bomdila P.H.E, Arunachal Pradesh as it was in earlier order. (Annexure-II)
- 01.04.2004- Applicant submitted representation against the order dated 08.03.04 alongwith medical certificates etc. and prayed for his retention at Agartala since he is a cancer

Abhijit Kumar Das

patient and is under medical care of cancer Hospital, Agartala. (Annexure-IV&V)

03.04.2004- Applicant sent telegram to Respondent No.3 against the transfer order dated 18.03.04 referring to his earlier representation dated 01.04.04 and prayed for allowing him to join in his promoted post at Agartala.

(Annexure-IX)

✓ 07.05.2004- In response to his representation dated 01.04.04, the applicant was directed to submit certificates etc. in connection with his treatment at the Cancer Hospital, Agartala. (Annexure-VI)

22.05.2004- Applicant submitted relevant certificates etc. as desired. (Annexure-VII&VIII)

The prayers of the applicant have not been considered but the transfer orders were issued in an arbitrary and unjust manner violating the professed norms of transfer.

HENCE this application before the Hon'ble Tribunal.

### P R A Y E R S

#### Relief(s) sought for:

Under the facts and circumstances stated above, the applicant humbly prays that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relief(s) sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following relief(s):

*Abhijit Kumar Das*

1. That the impugned order of transfer and posting issued under letter No. E.O. No. D.A Cell/120 dated 08.03.2004 (Annexure-I) be set aside and quashed so far the applicant is concerned.
2. That the Hon'ble Tribunal be pleased to direct the respondents to modify the order of promotion and transfer issued under No. DA CELL/126 dated 18.03.2004 (Annexure-II) and allow the applicant to join in his promoted post of posting of Sr. Divisional Accounts Officer in any existing vacant Division at Agartala.

8.3 Costs of the application.

8.4 Any other relief(s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

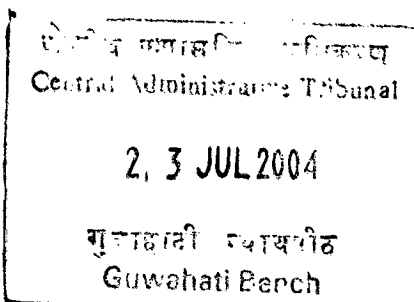
9. Interim order prayed for.

During pendency of this application, the applicant prays for the following relief: -

- 9.1 That the Hon'ble Tribunal be pleased to stay the operation of the impugned transfer and posting order dated 08.03.2004 (Annexure-I) and dated 18.03.2004 (Annexure-II) in respect of the applicant till disposal of the Original Application.

---

Abhijit Kumar Das



15  
Filed by the applicant  
Mr. Subrata Nath  
Advocate  
Law.  
20.07.04.

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI**

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

Title of the case : O. A. No. 160 /2004

Shri Abhijit Kumar Das : Applicant

- Versus -

Union of India & Others : Respondents.

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04.	II	Copy of the order dated 18.03.2004.	19 - 21
05.	III (Series)	Copy of six medical certificates.	22 - 27
06.	IV	Copy of the representation dated 01.04.04	- 28 -
07.	V	Copy of the forwarding letter dated 01.04.04.	- 29 -
08.	VI	Copy of the letter dated 07.05.04.	- 30 -
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11.	IX	Copy of telegram dtd. 3.4.04	- 36 -
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Date: 20.7.2004.

Filed by  
Surgjit Choudhury  
Advocate

Abhijit Kumar Das

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI**

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

O. A. No. 160 /2004

**BETWEEN**

Sri Abhijit Kumar Das.  
Divisional Accounts Officer-I,  
S/o- Shri Ram Prasanna Das.  
O/o- The Executive Engineer.  
Electrical Division No.1,  
Banamalipur, Agartala.  
Tripura West- 799 011.

--- Applicant.

**-AND-**

1. The Union of India,  
Represented by the Secretary to the  
Government of India,  
Ministry of Finance,  
New Delhi.
2. The Comptroller and Auditor General of India,  
New Delhi- 110 002.
3. Accountant General (A & E)  
Meghalay Etc.  
Shillong.
4. Sr. Dy. Accountant General (Admn.)  
O/o- The Accountant General (A&E),  
Shillong.

... Respondents.

*Abhijit Kumar Das*



**DETAILS OF THE APPLICATION****1. Particulars of order(s) against which this application is made.**

This application is made against the impugned transfer and posting order No. E.O. No. D.A. Cell/120 dated 08.03.2004 issued by the Respondents No.4, whereby the applicant has been sought to be transferred from the Office of the Executive Engineer, Electrical Division No.1, Agartala to the office of the Executive Engineer, Bomdila, P.H.E, Arunachal Pradesh and praying for a direction upon the respondents for modification/review of the transfer order dated 08.03.2004 on extreme compassionate ground considering the serious ailment of the applicant and also for consideration of his posting in the same station as because he is a cancer patient.

**2. Jurisdiction of the Tribunal.**

The applicant declares that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

**3. Limitation.**

The applicant further declares that this application is filed within the limitation prescribed under section-21 of the Administrative Tribunals Act, 1985.

*Alchijit Kumar Das*

4. Facts of the Case.

4.1 That the applicant is a citizen of India and as such he is entitled to all the rights, protections and privileges as guaranteed under the Constitution of India.

4.2 That your humble applicant was initially appointed as Upper Division Clerk (U.D.C) under the Office of the Executive Engineer, Rural Works Division, Tezu, Goyt. of Arunachal Pradesh on 22.07.1978. Thereafter he was promoted as per his usual avenues and at present he is working as Divisional Accountants Officer, Grade-I in the office of the Executive Engineer, Electrical Division No.1, Agartala and till date he is continuing his service at the same station.

4.3 That the services of the applicant is under the administrative control of Accountant General (A&E), Meghalaya, Arunachal Pradesh, Mizoram etc. who is the cadre controlling authority of the applicant. The applicant during his service career was transferred and posted in different places in the state of Arunachal Pradesh, Tripura etc. particulars of the transfer and posting are given below:-

Sl. No	Place of posting	Period of posting
1.	Tezu, Arunachal pradesh, R.W.D	July'1978 to 1984
2.	Tawang, West Kamang, Arunachal Pradesh	Middle of the year 1984 to Dec'1985.
3.	Itanagar, Popumpoma division under P.W.D, Govt of A.P.	Jan'86 to middle of the year 1989.

*Alchijit Kumar Das*

4.	Kumarghat, P.H.E, Div-II, North Tripura.	Middle of 1989 to middle of 1992.
5.	P.W.D Division, Amarpur Division, South Tripura.	From 1992 to 1995.
6.	Flood Control Division, no-1 Bortula, Agartala.	From 1995 to July'1998.
7.	Executive Engineer, Electrical division no.1, Banamalipur, Agartala, Tripura west.	From August'98 to till date.

4.4 That the applicant was sought to be transferred from the office of the Executive Engineer, Electrical Div-I, Agartala and posted in the office of the Executive Engineer, Bomdila PHE, Arunachal Pradesh vide impugned order No. E.O. No.D.A.Cell/120 dated 08.03.2004. Immediately thereafter, the applicant was promoted to the cadre of Sr. Divisional Accounts Officer vide order No. DA CELL/126 dated 18.08.2004 and under the same order he was again posted in the office of the Executive Engineer, Bomdila PHE, Arunachal Pradesh as it was in the earlier order dated 08.03.2004.

(Copy of impugned order dated 08.03.2004 and order dated 18.03.2004 is annexed hereto as Annexure-I and II respectively).

4.5 That it is stated that the applicant is suffering from serious ailment of cancer Disease, which is a case of Carcinoma Base Tongue since 26<sup>th</sup> July '2002 and also undergone radical concomitant Radiotherapy +Chemotherapy treatment etc. under TATA Memorial Hospital, Mumbai initially for 49 days from 3<sup>rd</sup>

*Alpjit Kumar Das*

september'2002 to 21<sup>st</sup> October' 2002. He was advised to report for follow up treatment and evaluation after two months and was further advised to take report for regular periodical check up. He was also advised to take rest up to 3<sup>rd</sup> December'2002, the applicant thereafter was under constant medical treatment under TATA memorial Hospital where he visited several times. He has visited Dr. J.P. Agarwal, consultant Radiation Oncologist, Department of Radiation of Tata Memorial Hospital, Oncologist on 25.11.2002, 27.01.2003, 28.04.2003, 29.07.2003 and 4.11.2003 which would be evident from the medical certificate issued by the attending doctor of TATA Memorial Hospital.

(Copies of six medical certificates of TATA memorial Cancer Hospital are enclosed herewith as Annexures- III Series).

- 4.6 That your applicant received the transfer order dated E.O. No. D.A. Cell/120 dated 08.03.2004 whereby the applicant has been sought to be transferred and posted from the office of the Executive Engineer, Electrical Division No.1, Agartala to the Office of the Executive Engineer, Bomdila P.H.E, Arunachal Pradesh. After receipt of the transfer and posting order the applicant submitted representation on 01.04.2004 to the Accountant General, (A&E), Meghalaya, Arunachal Pradesh etc. wherein he elaborately mentioned that he is a cancer patient and has been under constant treatment of the Tata Memorial Hospital, Mumbai and he has to attend

Abhijit Kumar Das

the Tata Memorial Hospital, Mumbai for post treatment checkup every three or four months and there exists a cancer hospital at Agartala where he has to attend for contingent medical aids for his day to day problems. He also mentioned that his transfer to Bomdila will upset the progress of his treatment and physically too he is not in a position to move from Agartala to Bomdila and it is the main impediments for him that there is no such medical facility at Bomdila. As such he requested the higher authority to post him in any vacant Division at Agartala, his application was forwarded by the Executive Engineer, Electrical Division-I, Agartala to the Respondent No.3 vide letter dated 01.04.2004.

(Copy of representation dated 01.04.2004 and forwarding letter dated 01.04.04 are annexed hereto as Annexures-IV & V respectively).

- 4.7 That in response to his representation dated 01.04.2004 aforesaid, the applicant was directed vide letter bearing No. DA Cell/2-36/2000-2003/Vol.VI/252 dated 07.05.2004 issued from the office of the Respondent No.3 to submit certificates in connection with his treatment at the Cancer Hospital, Agartala for necessary action.

(Copy of letter dated 07.05.2004 is annexed hereto as Annexure-VI).

- 4.8 That in compliance with the directions stated above, the applicant immediately sent the medical certificate dated 11.05.2004 alongwith the O.P.D Registration card

*Alchijit Kumar Das*

of the cancer Hospital, Agartala to the Respondent No.3, through proper channel vide his application dated 22.05.2004, which was forwarded by the Executive Engineer, Electrical Div-I, Agartala vide letter bearing No. F.EST/P-II/5(161)/1303-04 dated 22.05.2004. In the said application, the applicant again prayed for consideration of his posting in any of the vacant Divisions at Agartala. / It is relevant to mention here that there are some vacant Divisions at Agartala at present namely; PHE Div-I, PWD Div-I, Irrigation and Flood Management Division No-I, Electrical Store Division No.9, Agartala. /

(Copy of medical certificate dated 11.05.2004 alongwith O.P.D Registration card and application dated 22.05.04 alongwith forwarding letter dated 22.05.04 are annexed hereto as Annexure-VII and VIII respectively).

4.9 That meanwhile receipt of the order of promotion and transfer dated 18.03.2004 received subsequent to the order dated 08.03.2004, the applicant sent one Telegram on 03.04.2004 to the Respondent No.3 referring to his earlier representation dated 01.04.2004 praying for allowing him to join in the promoted post at Agartala.

(Copy of the telegram dated 03.04.04 is annexed hereto as Annexure-IX).

4.10 That the applicant most humbly begs to submit that as per the professed policy of the Government as evident from the letter No. 394-NGE (App)/11-98 dated

Abhijit Kumar Das

19.04.2000 issued from the office of the Respondent No.2, some specific norms interalia are to be followed for transfer and posting of Divisional Accounts Officer/ Divisional Accountants the extract of some of which are quoted below: -

“(b) List of Divisions likely to fall vacant during the year should be published well in advance.

(d) Option for posting in particular station(s) should be called for from the individuals and efforts should be made to accommodate the officers at the place of their choice, subject to availability of vacancy and on basis of seniority.

-----  
(e) a transfer committee comprising the group officer in charge of works accounts and two other Indian Audit and Accounts Department Officers of the rank of Sr. Dy. Accountant General/Dy. Accountant General, to be nominated by the Pr. Accountant General/Accountant General should be formed to consider the case of transfer.”

It was also directed in the said letter dated 19.04.2000 that dispensation of the above mentioned set norms could be made in writing, on account of extreme personal circumstances which are quite distinguishable.

Surprisingly, none of the above-mentioned norms has been followed by the Respondents while issuing the impugned transfer order of the applicant and the

*Dehjit Kumar Das*

applicant was not given any chance to exercise his option whatsoever in terms of the norms aforesaid.

(Copy of the policy letter dated 19.04.2000 is annexed hereto as Annexure-X).

4.11 That applicant most humbly begs to submit, that in all earlier occasions, the applicant carried out the order of transfers without any grievances and served even in hard stations. In the instant case, the applicant being in a helpless situation due to his dreadly disease and present medical requirements is constrained to leave Agartala and as such the applicant prayed for review of his transfer so as to allow him to continue at Agartala in order to save his life only. It is pertinent to mention here that no other officer has been posted in his place at Agartala following his transfer and as such there is no impediments for the Respondents to allow the applicant to continue at Agartala, at least till his treatment continues. But even in spite of such genuine cause and inevitable circumstances, the Respondents have not considered the prayer of the applicant and as such have acted in an arbitrary, malafide, unjust, unfair manner in violation of all set norms and principles of natural justice. It is further submitted that the applicant has not been relieved from his present post of posting and no one has been sought to be transferred and posted in his place of posting in the order dated 08.03.04, therefore there shall not be

*Achjit Kumar Das*



any hardship on the part of the respondents to review his transfer and posting order.

4.11 That due to non-consideration of his prayer the applicant has been subjected to extreme difficulties and mental stress since the proposed transfer will disturb his course of medical treatment which may turn to be fatal for him. As such finding no other alternative, the applicant is approaching this Hon'ble Tribunal seeking for justice and it is a fit case for the Tribunal to interfere with and to protect the right and interest of the applicant by setting aside the impugned transfer order dated 08.03.2004 and directing the respondents to retain the applicant at his present place of posting i.e. at Itanagar. It is categorically submitted that till filing of this application, the applicant has not yet been relieved by his controlling officer in view of pendency of his representation but apprehending release at moment at any time, as such, finding no other alternative, approaching this Hon'ble Tribunal for an appropriate order/interim order to restrain the respondents to release the applicant from the existing post of posting.

4.12 That this application is made bonafide and for the cause of justice.

5. Grounds for relief(s) with legal provisions.

5.1 For that, the applicant has been transferred in violation of all the set norms of the transfer policy

*Abhijit Kumar Das*

professed by Government as stated in para 4.10 hereinabove.

- 5.2 For that, the applicant has been suffering from the dreadly disease of cancer for which he is under the constant medical care of the cancer Hospital at Agartala, following his treatment in TATA Memorial Hospital, Mumbai and as such unable to move out of Agartala.
- 5.3 For that, no other officer has been placed in his place at Agartala in the instant chain of transfer and as such there is no impediment for the respondents to retain the applicant at Agartala which will serve the public interest in a better way.
- 5.4 For that, the applicant has carried out all transfer orders in earlier cases as and when ordered in earlier occasions and this is for the first time that the applicant has been praying for his continuation at Agartala for extremely unavoidable reasons.
- 5.5 For that, the applicant being in extremely distressing condition occasioned by the impugned transfer order, submitted his representations before the Respondents, with relevant medical certificates and praying for allowing him to join in his promoted post in any Division at Agartala, but to no avail.
- 5.6 For that the respondents acted in an arbitrary, malafide, unjust, unfair manner and in violation of all

*Abhijit Kumar Das*

set norms, procedures established by law and the principles of natural justice.

6. Details of remedies exhausted.

That the applicant states that he has exhausted all the remedies available to him and there is no other alternative and efficacious remedy than to file this application.

7. Matters not previously filed or pending with any other Court.

The applicant further declares that he had not previously filed any application, Writ Petition or Suit before any Court or any other authority or any other Bench of the Tribunal regarding the subject matter of this application nor any such application, Writ Petition or Suit is pending before any of them.

8. Relief(s) sought for:

Under the facts and circumstances stated above, the applicant humbly prays that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relief(s) sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following relief(s):

- 8.1 That the impugned order of transfer and posting issued under letter No. E.O. No. D.A Cell/120 dated 08.03.2004 (Annexure-I) be set aside and quashed so far the applicant is concerned.

Achjit Kumar Das

8.2 That the Hon'ble Tribunal be pleased to direct the respondents to modify the order of promotion and transfer issued under No. DA CELL/126 dated 18.03.2004 (Annexure-II) and allow the applicant to join in his promoted post of posting of Sr. Divisional Accounts Officer in any existing vacant Division at Agartala.

8.3 Costs of the application.

8.4 Any other relief(s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

9. Interim order prayed for.

During pendency of this application, the applicant prays for the following relief: -

9.1 That the Hon'ble Tribunal be pleased to stay the operation of the impugned transfer and posting order dated 08.03.2004 (Annexure-I) and dated 18.03.2004 (Annexure-II) in respect of the applicant till disposal of the Original Application.

10. ....  
This application is filed through Advocates.

11. Particulars of the I.P.O.

i) I. P. O. No.	: 11G 419693 .
ii) Date of Issue	: 29.6.04 .
iii) Issued from	: GPO, Guwahati ,
iv) Payable at	: GPO, Guwahati

12. List of enclosures.

As given in the index.

*Achjit Kumar Das*

**VERIFICATION**

I, Shri Abhijit Kumar Das, S/o Sri Rama Sundar Das, aged about 48 years, working as Divisional Accounts Officer Gr-I, in the office of Executive Engineer, Electrical Division No.1, Banamalipur, Agartala, West Tripura, do hereby verify that the statements made in Paragraph 1 to 4 and 6 to 12 are true to my knowledge and those made in Paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 1<sup>st</sup> day of July, 2004.

*Abhijit Kumar Das*

9

OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA ETC., SHILLONG.

F.O. No. D.A. C/11/120

Handwritten notes: D.A. PI, 19/1, 29/3

Dated:- 8-3-2004

The following Sr. Divisional Accounts Officers and Divisional Accounts Officer Grade-I & II are transferred and posted to the Divisions noted against each as shown below.

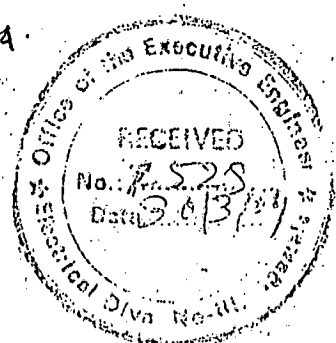
They are requested to submit their handing over memorandum to their Divisional Officers under intimation to this office.

The Divisional Officers/Controlling Officers are requested to release the Officials concerned working under them latest by 9<sup>th</sup> April 2004 under intimation to this office and to forward a formal handing over and taking over charge report of the officials concerned to this office at an early date.

The transfer is in public interest.

Sl. No	Name & Designation	Present Division	Division Transfer to	REMARKS
1.	Shri P.C.Borah, Sr.DAO	O/o the Ex.Engineer, Gunti Electrical Division Jatanbari, Tripura, Addl.charge of Gunt Civil Division (Power) Jatanbari	O/o The Executive Engineer, Pasighat Drilling Division, I&FC, with agld. Charge of Pasighat I&FC Division, Pasighat vice Shri U.N.Sarkar, Sr.DAO	Shri P.C.Borah will move first to release Shri Sarkar.
2.	U.N.Sarkar, Sr.DAO,	O/o the Ex. Engineer Pasighat Drilling Division, I&FC, with addl. charge of Pasighat I&FC, Division, Pasighat	O/o the Ex. Engineer Gunti Electrical Division, Jatanbari, Tripura, with additional Charge of Gunti Civil Division, (Power), Jatanbari, vice Shri P.C.Borah	
3.	A.Pharani, DAO-I,	O/o the Ex.Engineer Gas Thermal Civil Division (Power), Rokia, Tripura, addl. charge of Gas Thermal (Elect.) Division, Rokia.	O/o the Ex. Engineer Building Project Division No.IV PWD, Imphal, vice L.Shanti Kumar Singh, DAO-I	Shri Pharami will move first to release Shri L.Shanti Kr. Singh.
4.	L.Shanti Kumar Singh, DAO-I	O/o the Ex.Engineer Building Project Division No.IV PWD, Imphal	O/o the Ex. Engineer Gas Thermal Division, (Power) Rokia, Tripura, Addl.Charge of Gas Thermal (Electrical) Division Rokia. Vice A.Pharani.	

Handwritten signature: Alkalesh Surjeet Choudhary Advocate on 1.7.2004



5.	L.Thoiba Singh, DAO-I	O/o The Ex. Engineer Agartala Division No.V, PWD, Agartala.	O/o The Ex. Engineer Imphal Electrical Division No.III Manipur vice Shri N.Kumarjit Singh, DAO-I	Shri L.Thoiba Singh will move first to release Shri N.Kumarjit Singh.
6.	N.Kumarjit Singh, DAO-I	O/o The Ex. Engineer Imphal Elect. Division No.III, Imphal	O/o The Ex. Engineer Agartala Division No.V, PWD, Agartala vice Shri L.Thoiba Singh.	
7.	Bhabesh Chakraborty, DAO-I	O/o The Ex. Engineer Ziro Elect Division A.P.	O/o The Ex. Engineer Electrical Divn No.IV Udulpur vice M. Sanajoaba Singh already transferred	
8.	Anindya Kr. Das, DAO-II	O/o The Ex. Engineer RWD Seppa, A.P.	O/o The Ex. Engineer Ziro Electrical A.P. vice Bhabesh Chakraborty, DAO-I transferred	Shri Anindya Kr.Das will move first to release Shri B.Chakraborty.
9.	D.Roy Choudhury, Sr.DAO	O/o The Ex. Engineer Capital 'A' Division, PWD, Itanagar	O/o Chief Engineer, PWD Imphal, with additional charge of Building Division No.I PWD Imphal, vice Shri M.Heramani Singh, DAO-II	
10.	M.Heramani Singh, DAO-II	O/o the Chief Engineer, PWD Imphal and additional charge Building Divn No.I PWD Imphal	Capital 'A' PWD, A.P. vice D.Roy Choudhury transferred	Shri M.H.Singh, will move first to release Shri D.Roy Choudhury
11.	A.Kanungoe, DAO-I	O/o The Ex. Engineer Pasighat Electrical Division, Pasighat, AP	O/o The Ex. Engineer Highway South PWD, Imphal. Vice Shri A. Binode Kr. Sharma, DAO-I	
12.	A.Binode Kr. Sharma, DAO-I	O/o The Ex. Engineer Highway South PWD, Imphal	O/o The Ex. Engineer Pasighat Elect Divn A.P. Vice A.Kanungoe, DAO-I	Shri A.Binode Kr.Sharma, will move first to release Shri A.Kanungoe.
13.	D.Khamzachin, DAO-II	O/o The Ex. Engineer N.H. No.II PWD Imphal additional charge N.H. Divn No.I PWD, Imphal	O/o The Ex. Engineer Rig Divn PHE. Agartala vice P.C.Das, Sr.DAO	Shri D.Khamzachin will move first to release Shri P.C.Das
14.	P.C.Das, Sr.DAO	O/o The Ex. Engineer Rig Divn PHE Agartala	O/o The Ex. Engineer N.H. No.II PWD Imphal additional charge N.H. Divn No.I PWD, Imphal	

15)	A.Haloi, Sr.DAO	O/o The Ex. Engineer Banderdewa PWD, A.P.	O/o The Ex. Engineer Jairampur PWD A.P. vice K.C. Das, DAO-I relieved of additional Charge.	
16.	D.B.Choudhury Sr.DAO	O/o The Ex.Engineer I&FM Divn No.II Agartala	O/o The Ex. Engineer Imphal Elect Divn No.I vice L.Shamjai Singh, DAO-I	
17	L.Shyamjai Singh, DAO-I	O/o The Ex.Engineer Imphal Elect Divn No.I	I&FM Divn No.II Agartala vice D.B. Choudhury, Sr.DAO	Shri L.Shyamjai Singh will move first to release Shri D.B.Choudhury.
18.	D.N.Mohan, DAO-I	O/o The Ex. Engineer Seppa PHE, A.P.	O/o The Ex. Engineer Changlang PWD vice K.C.Das, DAO-I	Shri D.N. Mohan will move first to release Shri K.C.Das
19.	K.C.Das, DAO-I	O/o The Ex. Engineer PWD Changlang, AP	O/o The Ex.Engineer PHE Division No.IV, Agartala.	
20.	S.C.Ghosh, DAO-I	O/o The Ex.Engineer Tawang PWD, AP	O/o The Ex.Engineer Electrical Division No.III, Agartala.	
21.	J.P.Sinha, Sr.DAO	O/o The Ex.Engineer Roing RWD, A.P.	O/o The Ex.Engineer Tawang PWD, A.P. Vice S.C.Ghosh,DAO-I	Shri J.P.Sinha will move first to release Shri S.C.Ghosh.
22	J.K.Lahiri, Sr.DAO	O/o The Ex.Engineer Pasighat PWD	O/o The Ex.Engineer Tawang Elect Divn vice N.C.Burman DAO-I	J.K.Lahiri will move first to release Shri N.C. Barman.
23.	N.C.Barman, DAO-I	O/o The Ex.Engineer Tawang, Elect. AP	O/o The Ex.Engineer Kailasahar PWD, vice Shri B. Chakraborty, Sr.DAO	
24	Birajendu Chakraborty, Sr.DAO	O/o The Ex.Engineer Kailashahar PWD, Tripura	O/o The Ex.Engineer Northern Divn PWD Dharmanagar vice S.Nag, Sr.DAO	Shri B.Chakraborty will move first to release Shri S.Nag.
25.	Shyamalendu Nag, Sr.DAO	O/o The Ex.Engineer Northern Divn PWDDharmanagar	O/o The Ex.Engineer Thoubal PHE, with additional charge of PWD Thoubal Manipur vice P.Manglem Singh, Sr.DAO	
26.	P.Manglem Singh, Sr.DAO	O/o The Ex.Engineer Thoubal PHE Manipur with additional charge PWD Thoubal Divn. Manipur	O/o The Ex.Engineer Hayuliang Electrical A.P. Vice Swapan Kr. Chakraborty	P.Manglem Singh will release Shri S.Kr.Chakraborty



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27.	Swapan Kr. Chakraborty, DAO-I	O/o The Ex.Engineer Hayuliang Electrical Divn A.P.	O/o The Ex.Engineer Electrical Divn No.I PWD Imphal	
28.	Sajal Kanti Choudhury, DAO-I	O/o The Ex.Engineer Along RWD, A.P.	O/o The Ex.Engineer Building Divn No.II Imphal	
29.	Ashim Kr. Bhattacharjee, DAO-I	O/o The Ex.Engineer Khonsa PWD A.P.	O/o The Ex.Engineer Road Task Force Divn No.I PWD Imphal	
30.	Ch. Naba Kr. Singh, DAO-I	O/o The Ex.Engineer Task Force Divn IFC, Manipur	O/o The Ex. Engineer Khonsa PWD A.P, Vice. A.K.Bhattacharjee	Shri Ch.Naba Kr. Singh will move first to release Shri A.K.Bhattacharjee
31.	O.Manihar Singh, DAO-I	O/o the Ex.Engineer, Roing PHE,AP	Churachandpur, Electrical, Division, Manipur	
32.	M.H.Angami, DAO-I	O/o The Ex.Engineer Bishnupur PWD, Manipur.	O/o The Ex.Engineer M.I. Division No.I (valley) Lamphelpat, Imphal	
33.	Abhijit Kr. Das, DAO-I	O/o The Ex.Engineer Elect Divn No.I, Agartala	O/o The Ex. Engineer Bomdila, P.H.E., Arunachal Pradesh	
34.	A.Roy Choudhury, DAO-I	O/o The Ex. Engineer Naharlagun PWD, A.P.	O/o The Ex. Engineer Imphal West PHE vice H.Yaishkul Singh	
35.	H.Yaishkul Singh, DAO-I	O/o The Ex.Engineer Imphal West PHE, Manipur	O/o The Ex.Engineer Naharlagun PWD, A.P. Vice A.Roy Choudhury	Shri H.Yaishkul Singh will move first to release Shri A.Roy Choudhury.
36.	Haimendra Ch. Das, DAO-I	O/o The Ex. Engineer Basar PWD A.P. addl. Charge of Basar I&TC	O/o The Ex.Engineer Building Divn No.III, PWD, Imphal.	

**(Authority:- AG's order dated 4.3.2001. as p/101<sup>st</sup> of file No.DA Cell/2-36/99-2002/Vol.V)**

Swapan Kr. Chakraborty, DAO-I	O/o The Ex.Engineer Hayuliang Electrical Divn A.P.	O/o The Ex.Engineer Electrical Divn No.I PWD Imphal	
Sajal Kanti Choudhury, DAO-I	O/o The Ex.Engineer Along RWD, A.P.	O/o The Ex.Engineer Building Divn No.II Imphal	
Ashim Kr. Bhattacharjee, DAO-I	O/o The Ex.Engineer Khonsa PWD A.P.	O/o The Ex.Engineer Road Task Force Divn No.I PWD Imphal	
Ch. Naba Kr. Singh, DAO-I	O/o The Ex.Engineer Task Force Divn IFC, Manipur	O/o The Ex. Engineer Khonsa PWD A.P, Vice. A.K.Bhattacharjee	Shri Ch.Naba Kr. Singh will move first to release Shri A.K.Bhattacharjee
O.Manihar Singh, DAO-I	O/o the Ex.Engineer, Roing PHE,AP	Churachandpur, Electrical, Division, Manipur	
M.H.Angami, DAO-I	O/o The Ex.Engineer Bishnupur PWD, Manipur.	O/o The Ex.Engineer M.I. Division No.I (valley) Lamphelpat, Imphal	
Abhijit Kr. Das, DAO-I	O/o The Ex.Engineer Elect Divn No.I, Agartala	O/o The Ex. Engineer Bomdila, P.H.E., Arunachal Pradesh	
A.Roy Choudhury, DAO-I	O/o The Ex. Engineer Naharlagun PWD, A.P.	O/o The Ex. Engineer Imphal West PHE vice H.Yaishkul Singh	
H.Yaishkul Singh, DAO-I	O/o The Ex.Engineer Imphal West PHE, Manipur	O/o The Ex.Engineer Naharlagun PWD, A.P. Vice A.Roy Choudhury	Shri H.Yaishkul Singh will move first to release Shri A.Roy Choudhury.
Haimendra Ch. Das, DAO-I	O/o The Ex. Engineer Basar PWD A.P. addl. Charge of Basar I&TC	O/o The Ex.Engineer Building Divn No.III, PWD, Imphal.	

Sr.Dy.Accountant General (Admn.)

OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA ETC.:  
SHILLONG.

E.O. NO.DA CELL/126

Dated

- The following Divisional Accounts Officer Grade I, are promoted to the post of Sr. Divisional Accounts Officer Grade (Group 'B' Gazetted) in the scale of pay of Rs. 7500-250-12000/- from the date of taking over charge in the offices/Divisions shown against each of their names

Sl. No.	Name	Posted from	Posted to
1	Shri L. Shyamjai Singh, DAO-I	O/o the Executive Engineer, Imphal Electrical Division No.I Imphal, Manipur, Addl Charge Imphal East Division, PWD	O/o the Executive Engineer, I&FM Division No.II Battola, Agartala vice Shri D.B. Choudhury, Sr.DAO transferred
2	Shri L. Gurumurthy, DAO-I	O/o the Executive Engineer, Along PWD, Arunachal Pradesh	O/o the Executive Engineer, Along PWD Arunachal Pradesh
3	Shri Abhijit Kumar Das, DAO-I	O/o the Executive Engineer, Electrical Division No.I, Agartala Tripura, Addl. Charge O/o C.E. Department of Power	O/o Executive Engineer, Bomdila PHE, Arunachal Pradesh.

- As Sr. Divisional Accounts Officer, they are liable to be transferred and posted to any of the Engineering/Power Divisions in the state of Arunachal Pradesh, Manipur, and Tripura.
- The promotion is governed by the orders of the Government of India and of the Comptroller and Auditor General of India and his designated subordinate Officers as issued from time to time.
- On promotion their pay will be fixed under FR-22 (i) (a) (i). In case they are willing to exercise option in connection with fixation of pay on promotion in terms of Government of India's order below FR-22, they may exercise option specifically in this regard within 1 (one) month from the date of issue of this order. The option once exercised in this regard shall be final. The option should be submitted to this office through the concerned Divisional Officer along with their Service Books.
- It may be mentioned that they should take over charge in their new place of posting within one month from the date of issue of this order failing which it will be presumed that they have refused promotion and action will be taken as per rules.

Authority :- A.G.'s order dated 16.03.2004 at P/104N of file No.DA Cell/2-36/99  
2000/2001-2003/Sr. DAO/DPČ/Vol V

Sd/-  
Sr.Dy.Accountant General (Admn)

Contd.

*Advised  
Surgit Choudhury  
Advocate  
on 1.7.2004*

Memo No., DA Cell/2-36/99-2000/2001-2003/Sr.DAO/DPC/Vol.V/2253  
Copy forwarded to :-

Dated:-

The Comptroller and Auditor General of India, 10, Bahadur Shah Zafar Marg, New Delhi - 110002.

Sr.Dy. Accountant General (Admin)

Memo No., DA Cell/2-36/99-2000/2001-2003/Sr.DAO/DPC/Vol.V/2254-80  
Copy forwarded to :-

Dated:-


- 1 The Secretary, Department of Power, Govt. of Manipur, Imphal.
- 2 The Secretary, Public Works Department, Govt. of Arunachal Pradesh, Itanagar.
- 3 The Secretary, Department of Power, Govt. of Tripura, Agartala.
- 4 The Chief Engineer, Department of Power, Govt. of Manipur, Imphal.
- 5 The Chief Engineer, Public Works Department, Govt. of Arunachal Pradesh, Itanagar.
- 6 The Chief Engineer, Department of Power, Govt. of Tripura, Agartala.
- 7 The Chief Engineer, Irrigation and Flood Management Department, Govt. of Tripura, Agartala.
- 8 The Chief Engineer, Public Health Engineering Department, Govt. Arunachal Pradesh, Itanagar.
- 9 The Director of Accounts and Treasuries, Govt. of Arunachal Pradesh, Naharlagun, Arunachal Pradesh
- 10 The Senior Deputy Accountant General (A&E), Manipur, Imphal.
- 11 The Senior Deputy Accountant General (A&E), Tripura, Agartala.

12	The Executive Engineer, Imphal Electrical Division No.I Imphal, Manipur	They are requested to release the officials immediately to enable them to join in their new place of posting and to forward the release order immediately to this office for information.
13	The Executive Engineer, Electrical Division No.I, Agartala, Tripura	
14	The Executive Engineer, Along PWD, Along, Arunachal Pradesh	The date of joining of Shri L.G.Murthy may be intimated to this office.
15	The Executive Engineer, Imphal East Division, PWD, Imphal	
16	Office of the Chief Engineer, Department of Power, Tripura, Agartala	
17	The Executive Engineer, I&FM Division No.II, Battola, Agartala, Tripura.	He is requested to intimate the date of release of Shri D.B. Choudhury from the Division and the date of joining of Shri L.Shyamjai Singh in the same Division
19	The Executive Engineer, Bomdila PHE, Bomdila, Arunachal Pradesh.	He is requested to forward the joining report of Shri Abhijit Kr. Das on his joining in the division
20	Shri L.Shyamjai Singh, DAO-I Imphal Electrical Division No.I Imphal, Manipur	They are requested to submit their joining report in their new place of posting and to forward the same to this office immediately.
21	Shri Abhijit Kumar Das, DAO-I Electrical Division No.I, Agartala Tripura	

Legal Post

22	Shri D.B.Choudhury, Sr.DAO O/o the Executive Engineer, I&FM Division No.II Battola, Agartala, Tripura	He is requested to submit their joining report in his new place of posting and to forward the same to this office immediately.
23	Shri L.Gurumurthy, DAO-I Along PWD Along, Arunachal Pradesh	He is requested to submit his joining report and forward the same to this office -

- 24 E.O. File
- 25 P.C. File of the above Officials
- 26 Posting Table
- 27 G.L.File
- 28 S.C.File.

  
Sr. Accounts Officer, I/c DA Cell.

PJ-DLH 006

टाटा स्मारक केन्द्र  
TATA MEMORIAL CENTRE  
टाटा स्मारक अस्पताल  
TATA MEMORIAL HOSPITAL

ANNEXURE-III (series) 37

BA N<sup>o</sup> 037661

दूरभाष : ४९४ ६९५० (६ लाइन्स)  
Phone : 414 6750 ( 6 Lines)  
फैक्स : ०२२-४९४ ६९३७  
Fax : 022-414 6937  
ई-मेल : medimail@tmc.ernet.in  
E-mail : medimail@tmc.ernet.in



डॉ. अर्नेस्ट बोर्जेस मार्ग,  
Dr. Ernest Borges Marg,  
परेल, मुंबई 400 012  
Parel, Mumbai 400 012

Case No.: BS12644  
Mr. Abhijit Kumar DAS

November 25, 2002  
Ref. No BA N<sup>o</sup> 037661

TO WHOMSOEVER IT MAY CONCERN

This is to certify that Mr. Abhijit Kumar DAS, 46 years male, is a case of Carcinoma Base Tongue. He was first seen in this hospital on 26<sup>th</sup> July 2002. He was treated with radical concomitant Radiotherapy + Chemotherapy treatment with Cobalt-60 rays to face and neck to a total dose of 7000 cGy in 35 fractions over a period of 49 days from 3<sup>rd</sup> September 2002 to 21<sup>st</sup> October 2002. He is advised to see us after two months for a follow up evaluation. He is further advised rest upto 3<sup>rd</sup> December 2002.

  
Dr. J.R. Agarwal  
Consultant Radiation Oncologist

*Dr. J.R. Agarwal  
Surgeon  
Advocate  
on 1.7.07.*

DLHOGS  
MA ARTS - 5,000 10/2002

ANNEXURE-III (series)

टाटा स्मारक केन्द्र  
TATA MEMORIAL CENTRE

टाटा स्मारक अस्पताल  
TATA MEMORIAL HOSPITAL

BA 40961

दूरभाष : ४१४ ६७५० (६ लाइन्स)  
Phone : 414 6750 (6 Lines)  
फैक्स : ०२२-४१४ ६९३७  
Fax : 022-414 6937  
ई-मेल : medimail@tmc.ernet.in  
E-mail : medimail@tmc.ernet.in



डॉ. अर्नेस्ट बोर्जेस मार्ग,  
Dr. Ernest Borges Marg,  
परेल, मुंबई - ४०० ०१२.  
Parel, Mumbai - 400 012.

Case No. : BS/12644  
Mr. Abhijit K. Das

January 27, 2003  
Ref No. BA-40961

TO WHOMSOEVER IT MAY CONCERN

This is to certify that **Mr. Abhijit K. Das**, 46 years male is a diagnosed case of Carcinoma Base Tongue. He was treated with External Radiotherapy in September 2002. He attended this hospital for follow-up today and has been found to have no evidence of disease. He is advised to come for further follow-up after 3 months.

*for J.P. Agarwal*

**Dr. J.P. Agarwal**  
Consultant Radiation Oncologist  
Department of Radiation Oncology

*Attested  
J.P. Agarwal  
1.7.07*

FPDLH006  
HEMA RTS - 5,000 10/2002

ANNEXURE-III (Series)

टाटा स्मारक केन्द्र  
TATA MEMORIAL CENTRE

टाटा स्मारक अस्पताल  
TATA MEMORIAL HOSPITAL

46503

BA

दूरभाष : ४१४ ६७५० (६ लाइन्स)  
Phone : 414 6750 (6 Lines)  
फॉक्स : ०२२-४१४ ६९३७  
Fax : 022-414 6937  
ई-मेल : medimail@tmc.ernet.in  
E-mail : medimail@tmc.ernet.in



डॉ. अर्नेस्ट बोरजेस मार्ग,  
Dr. Ernest Borges Marg,  
परेल, मुंबई - ४०० ०१२.  
Parel, Mumbai - 400 012.

Case No.: BS/12644  
Mr. Abhijit K. Das

April 28, 2003  
Ref. BA46503

TO WHOMSOEVER IT MAY CONCERN

This is to certify that Mr. Abhijit K. Das, 46 years male, is a diagnosed case of **Carcinoma Base Tongue**. He was treated with External Radiation Therapy in September 2002. He attended this hospital for a follow up evaluation today and has been found to have no evidence of disease. He is further advised to see us on 28<sup>th</sup> July 2003 for his next follow up evaluation.

*J.P. Agarwal*

**Dr. J.P. Agarwal**  
Consultant Radiation Oncologist  
Department of Radiation Oncology

*Attested  
for  
Advocate  
107-04*

ANNEXURE-III (Series)

PDL1006  
IEMA ARTS - 5,000 10/2002

टाटा स्मारक केन्द्र  
TATA MEMORIAL CENTRE

टाटा स्मारक अस्पताल  
TATA MEMORIAL HOSPITAL

BA 41080

दूरभाष : ४१४ ६७५० (६ लाइन्स)  
Phone : 414 6750 (6 Lines)  
फॅक्स : ०२२-४१४ ६९३७  
Fax : 022-414 6937  
ई-मेल : medimail@tmc.ernet.in  
E-mail : medimail@tmc.ernet.in



डॉ. अर्नेस्ट बोर्जेस मार्ग,  
Dr. Ernest Borges Marg,  
परेल, मुंबई - ४०० ०१२.  
Parel, Mumbai - 400 012.

Case No. : BS/12644  
Mr. Abhijit K. Das

July 29, 2003  
Ref. BA 41080

TO WHOMSOEVER IT MAY CONCERN

This is to certify that **Mr. Abhijit K. Das**, 46 years male, is a diagnosed case of **Carcinoma Base Tongue** treated with External Radiotherapy treatment in September 2002. He attended this hospital from 28<sup>th</sup> to 29th July 2003 for a follow up evaluation. On examination, his disease has been found to be locoregionally controlled. He is further advised to see us again on 3<sup>rd</sup> November 2003 for his next follow up evaluation.

*for J.P. Agarwal*

Dr. J.P. Agarwal  
Consultant Radiation Oncologist  
Department of Radiation Oncology

*Accepted  
for  
1-7-03*



W  
26  
6181

P/1111006  
HEMA ARTS - 5,000 10/2002

ANNEXURE-III (Series)

टाटा स्मारक केन्द्र  
TATA MEMORIAL CENTRE

टाटा स्मारक अस्पताल  
TATA MEMORIAL HOSPITAL

BA 52128

दूरभाष : ४१४ ६७५० (६ लाइन्स)  
Phone : 414 6750 (6 Lines)  
फैक्स : ०२२-४१४ ६९३७  
Fax : 022-414 6937  
ई-मेल : medimail@tmc.ernet.in  
E-mail : medimail@tmc.ernet.in



डॉ. अर्नेस्ट बोर्जेस मार्ग,  
Dr. Ernest Borges Marg,  
परेल, मुंबई - ४०० ०१२.  
Parol, Mumbai - 400 012

Case No.: BS/12644  
Mr. Abhijit .K. Das

November 4, 2003  
Ref. No. BA 52128

TO WHOMSOEVER IT MAY CONCERN

- This is to certify that Mr. Abhijit K. Das, 46 years male, is a diagnosed case of **Carcinoma Base Tongue** treated with External Radiation Therapy in September 2002. He attended this hospital from 3<sup>rd</sup> to 4<sup>th</sup> November 2003 for a follow up evaluation. On examination, his disease has been found to be controlled. He is further advised to see us again after four months for his next follow up evaluation.

Dr. J.P. Agarwal  
Consultant Radiation Oncologist  
Department of Radiation Oncology

ANNEXURE-III (Series)

TATA MEMORIAL HOSPITAL  
(TATA MEMORIAL CENTRE)

Phone : 414 6750 (6 Lines)  
Fax : 022-414 6937  
E-mail : medimail@tmc.ernet.net.in



CA No 007259

DR. ERNEST BORGES ROAD,  
PAREL, MUMBAI - 400 012.

Hosp. Case No. BS/12644

1<sup>st</sup> March, 2004

TO WHOMSOEVER IT MAY CONCERN

This is to certify that Mr. Abhijit K. Das, 46 years male, is a diagnosed Case of Carcinoma Base Tongue treated with External Radiation Therapy in September, 2002. He attended this hospital today for a follow up evaluation. On examination, his disease has been found to be controlled. He is further advised to see us again after four months for his next follow up evaluation.

*for file*

Dr. J.P. Agarwal  
Consultant Radiation Oncologist  
Department of Radiation Oncology

To  
The Accountant General (A&E)  
Maghalaya, Assamachal Pradesh etc.  
Shillong.

( Through Proper Channel ).

Subject :- Transfer and Posting - Prayer for a  
sympathetic review.

Sir,

In reference to your E.O.No.DA/Cell/120 dt.8-3-04  
in connection with transfer and posting of Divisional Accounts  
Officer, I beg most humbly and respectfully to lay before you,  
the following facts for favour of your kind consideration.

That Sir, 1) I am a Cancer patient and have been  
under treatment of the Tata Memorial Hospital, Mumbai and  
in this regard my letter dated 22-1-03 may kindly be referred  
to.

2) The record of my illness is already  
there in your office in connection with the various spells  
of leave granted to me for the two years last.

3). I have to attend the Tata Memorial  
Hospital for post treatment check up every three or four  
months and there exists a Cancer hospital at Agartala where  
consultations are made for day to day problems.

4). Now under the prevailing circumstances  
my transfer to Bomdila will surely upset the progress of my  
treatment and I am physically not in a position to move to the  
new place of posting.

Therefore, in view of my sufferings arising  
out of the all dreaded disease of Cancer, I would request the  
favour of your kindly reviewing my transfer to Bomdila and  
post me to any of the vacant Divisions at Agartala for  
which act of your kindness, I shall remain ever grateful to  
you. Copies of all documents in connection with my treatment  
is enclosed.

Yours faithfully,

Encls: 6 (Six) nos certificate  
of Tata Memorial Hospital Mumbai

Dated 1-4-04 /04.

( ABHIJIT KUMAR DAS )  
Divisional Accounts Officer Gr.I.  
Executive Engineer, Electrical Divn.  
No.1, Agartala, Tripura West.

Approved  
Surgit Choudhary  
Advocate  
on 1.7.04.

No. EST/P-II/5(161)/02-03  
GOVERNMENT OF TRIPURA  
OFFICE OF THE EXECUTIVE ENGINEER  
ELECTRICAL DIVISION No. I, AGARTALA  
TRIPURA : WEST.

Dated 01-04 /04.

To  
The Accountant General ( A&E )  
Meghalaya, Arunachal Pradesh etc.  
Shillong.

Sub :- Forwarding the representation received from  
Sri Abhijit Kumar Das, Divisional Accounts  
Officer, Gr. I.

Sir,

I am sending herewith the representation as  
received from Sri Abhijit Kumar Das, Divisional Accounts  
Officer, Gr. I, for favour of your necessary action  
please.

Yours faithfully,

U  
Executive Engineer  
Electrical Division No. I,  
Agartala.

Copy to :-

✓ Sri Abhijit Kumar Das, Divisional Accounts  
Officer, Gr. I. for information.

*Bar 01/04*  
*wca*  
Executive Engineer.

*Submitted  
Sri Abhijit Kumar Das  
Advisee  
on 1.7.04.*

REGISTERED POST

OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA ETC.:  
SHILLONG.

No. DA Cell/2-36/2000-2003/Vol. VI/252

5 MAY 2004  
Dated:- 6.5.04

To,

Shri Abhijit Kr. Das, DAO-I  
O/o the Executive Engineer,  
Electrical Division No.I,  
Agartala.

Sub:- Prayer for review of transfer order.

Sir,

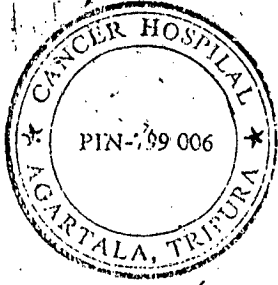
In inviting a reference to your representation dated 1.4.2004 on the subject above, I am directed to request you to submit Certificates in connection with your treatment at the Cancer Hospital, Agartala for necessary action in this office

Yours faithfully,

*[Signature]*  
6/5/04  
Sr. Accounts Officer,  
I/c DA Cell

*[Handwritten note]*  
A Das  
Surgit Choudhary  
Advocate  
on 1.7.04

ANNEXURE-VII



This is to certify that Shri Abhijit Kr. Das, aged 48 years resident of Kunjaban Govt. Quarter, Agartala Tripura has been suffering from Ca Base of Tongue since long time .

He is under treatment of Cancer Hospital Agartala and receiving proper care, regular Check up and Chemotherapy.

His attendance at regular intervals is essential & advised.

Dated, Agartala.

11<sup>th</sup> May  
2004

*Auth* 11/5/04

( DR. G. DATTA )  
Medical Officer-Incharge  
Cancer Hospital  
Agartala-799006.  
Medical Officer in charge,  
CANCER HOSPITAL  
Agartala, Tripura.

*Advised  
Surgit Chaudhry  
Advocacy  
on 1.7.04.*

INVESTIGATION

Date	Hb%	TC	DC	Platelet Counts	Abnormal Cells
10-5-04		H16			Dysplasia of mth
		Ans			Aspirin mth was for gush Q

চিকিৎসার জন্য স্মৃতিপত্র

রোগ, রোগের গতি প্রকৃতি, চিকিৎসা পদ্ধতি ও তার ফলাফল পরিষ্কারভাবে বর্ণনা চিকিৎসা করিতে/রোগীর চিকিৎসা করাইতে সক্ষম হইলেন।

Abhijit Kumar Das

This Card is a permanent record. Requested to preserve it carefully.

TGPA-2-S-2002-5,000-J. C. No. 9824.

GOVT. OF TRIPURA  
CANCER HOSPITAL  
P. O. KUNJABAN, TRIPURA (W).

PIN-799006. Tel. No.-35-2779.  
OUT PATIENT DEPARTMENT  
O. P. D. Registration No. : 15/03

NAME : Abhijit K. Das  
AGE : 47yr : SEX : M RELIGION : H  
OCCUPATION : Govt Service.  
ADDRESS : Co. Ramaprasanna Das  
via- Kunjabar Govt Hr  
Po. Kunjabar  
T(W)

Date of First Attendance :  
DIAGNOSIS : Ca BOT (Pos. RT+LT)  
Treated in TMH

Attend O. P. D. on :  
Monday/Thursday  
Tuesday/Friday  
Wednesday/Saturday

সোম/বৃহস্পতি  
মঙ্গল/শুক্র  
বুধ/শনি

Date	Prescription
<u>7/11/03</u>	<p>90% - induration Rt Lateral Border of tongue</p> <p>etc NO cervical LN KPS - 80</p> <p>L/E, Post Rt skin changes.</p> <p>oral cavity: + eosinophilia ⊕</p> <p>Prophyl - ⊕ (N)</p>
<u>LDL</u> not done	<p>⊕ Rt lat Border &lt; 1 cm induration</p> <p>Sharp 876 ⊕ teeth ⊕</p>
<u>Adv</u>	<p>Dental consults for ↓ sharpness of teeth</p> <p>Zytee cream - this to apply locally</p>

Date	Prescription
/	<p>Cap con</p> <p>Tab Frened (30)</p> <p>1 tab QD</p> <p><u>8/11/03</u></p>
<u>9.10.03</u>	<p>clinically NAD</p> <p>4 Brestex liquid</p> <p>2x6 twice daily</p>
<u>5.1.04</u>	<p>H/O pain throat</p> <p><u>Adv</u></p> <p>Syrup D (2d)</p> <p>1 tb thrice daily</p> <p><u>Adv</u></p>



No.F.EST/P-II/5(161)/ 1303-04  
Government of Tripura  
Executive Engineer, Electrical Division  
No.I, Agartala, Tripura.

Dated 22-5-/04.

To  
The Accountant General (A&E)  
Meghalaya, Arunachal Pradesh etc.  
Shillong- 793001.

Sub :- Forwarding the prayer of review of transfer  
order in respect of Sri Abhijit Kr.Das, DAO, Gr.I.

Sir,

I am forwarding herewith the prayer of  
review of transfer order alongwith the Xerox copy  
of records for treatment at the Cancer Hospital  
Agartala as received from Sri Abhijit Kr.Das, DAO Gr.I  
for favour of your kind consideration please.

Encls :- As stated above.

Yours faithfully,

Executive Engineer,  
Electrical Division No.I,  
Agartala.

Copy to :-

✓ Sri Abhijit Kr, Das, DAO Gr.I of this office  
for information please.

*Abhijit Das*  
Executive Engineer,  
Electrical Division No.I,  
Agartala.

*Advised  
Sri Abhijit Das  
Advocate  
on 1.7.07.*

To  
The Accountant General ( A&E )  
Meghalaya, Arunachal Pradesh etc.  
Shillong.

( Through Proper Channel. )

Sub :- Prayer for review of transfer order.

Sir,

In reference to your letter NO.DA Cell/2-36/  
2000-2003/ Vol-VI/252 dtd. 7-5-2004, this is to enclose  
Xerox copies of records in proof of my continued treatment  
at the Cancer Hospital Agartala for favour of your kind  
consideration and further necessary action on my prayer  
dtd 1-4-2004.

I shall remain ever grateful to you if would  
kindly post me to any of the vacant Division at Agartala.

Dated, Agartala.  
the 22nd May, 2004.

Yours faithfully,

*Adm*  
*22/5/04*  
( ABHIJIT KR. DAS )  
DAO grade-I.  
o/o the Executive Engineer,  
Elect. Divn, No. I, Agartala.

TO  
THE ACCOUNTANT GENERAL (A&E)  
DA CELL SHILLONG

REF YOUR ORDER NO. DA CELL/126 DATED 18.3.04(.) KINDLY  
ALLOW ME TO JOIN IN THE PROMOTION AS SR.DAO HERE AT  
AGARTALA(.) IT HAS A REFERENCE TO MY REPRESENTATION  
DATED 1.4.04(.)

YOURS FAITHFULLY

ABHIJIT KUMAR DAS  
DAO GRADE I

NOT TO BE TELEGRAPHED.

(ABHIJIT KUMAR DAS.)  
DIVISIONAL ACCOUNTS OFFICER GRADE I,  
EXECUTIVE ENGINEER ELECTRICAL DIVN. I  
AGARTALA TRIPURA WEST. 799001.

Post copy in confirmation to :-

The Accountant General, <sup>(A&E) Tripura</sup> Meghalaya  
Arunachal Pradesh etc. Shillong-791003 for favour of  
information and necessary action please.

(ABHIJIT KUMAR DAS.)  
D.A.O. GR. I  
EXECUTIVE ENGINEER, ELECTRICAL  
DIVISION NO. I, AGARTALA, TRIPURA (W)

dc

Approved  
Sangeet Choudhary  
Advocates  
ON 11.7.09.

12-37-

52  
ANNEXURE X

ANNEXURE

ANNEXURE

OFFICE OF THE COMPTROLLER AND AUDITOR GENERAL OF INDIA  
NEW DELHI - 110002

No. 394-NGE(App)/11-28

Dated 19.4.2000

To

All Pr. Accountants General/Accountant General  
Dealing with the cadre of Divisional Accountants.

Sir/Madam,

The need to evolve some clearly defined norms and a uniform and transparent policy of transfer and posting of Divisional Accounts Officers/Divisional Accountant was being felt for some time. Though transfer is an incidence of service of Divisional Accountant, it should be effected in such a way that it causes minimum inconvenience to the individuals and at the same time it fulfils the administrative requirements. It has, therefore, been decided to prescribe the following broad parameters for transfer and posting of Divisional Accounts Officers/Divisional Accountants which should be followed scrupulously and uniformly.



- (a) transfer and posting should normally be made once in a year and annual transfers should be timed properly so that these may not disturb the academic session.
- (b) list of Divisions likely to fall vacant during the year should be publicised well in advance.
- (c) Divisions should be properly graded by following the instructions issued in this regard from time to time and posting of officers should be made in the appropriately graded Divisions;
- (d) Option for posting in particular station(s) should be called for from the individuals and efforts should be made to accommodate the officers at the place of their choice, subject to availability of vacancy and on basis of seniority. The adverse comments given by the Inspecting Officer auditing the accounts of the Divisions, adverse remarks made by the Executive Engineer of the Divisional Accounts Officers/Divisions, are finally substantiated and the performance submission of accounts may also be kept

certified to be true copy  
S. J. Khosh  
Advocate

A. P. S. Choudhary  
Advocate  
on 1.7.00

(e) a transfer Committee comprising the Group Officer in charge of works Accounts and two other Indian Audit & Accounts Department officers of the rank of Sr. Dy. Accountant General/Dy. Accountant General, to be nominated by the Pr. Accountant General/Accountant General should be formed to consider the case of transfer.

(f) tenure of posting should normally be three years in a particular Division, and six years at a particular station;

(g) an officer should normally allowed to serve the last three years of his service life at a place of his choice even if it results in his stay in the same place etc. beyond the normal tenure.

h) a general order indicating transfers and postings of all officers should be notified in addition to individual posting orders that may be issued.

Dispensation of the set norms could be made only in every exceptional circumstances, to be recorded in writing, on account of extreme personal circumstances which are quite distinguishable.

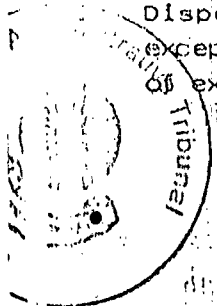
Yours faithfully,

Sd/-

Asstt. Comptroller and Auditor General (N)

Certified to be true  
কর্তৃক প্রমাণিত

*P.A.M.*  
Section Officer (A)  
A. T. GUWAHATI BRANCH  
Guwahati-781005  
*KS*  
7/4/04



29 NOV 2004

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI

(BENCH AT GUWAHATI)

IN THE MATTER OF

O.A. NO. 160/2004

& M.P. No. 68/2004 IN O.A. NO. 160/2004

Shri Abhijit Kr. Das

Applicant

Versus

The Union of India & Ors.

Respondent

IN THE MATTER OF

An affidavit in opposition on behalf of Respondent No. 2 i.e. the Accountant  
General (A&E) Meghalaya etc Shillong.

**WRITTEN STATEMENT**

The humble Respondent No.2 submits the Written Statement as follows :-

1. That with reference to the Statements made in Paragraphs 4.1 and 4.2 of the application, the Respondent has no comments to offer.
2. That with reference to the Statement made in Paragraphs 4.3 and 4.4 of the application, the Respondent humbly submits that the petitioner who had completed more than 6 (six) years of continuous service in the office of the Executive Engineer, Electrical Division No.I Banamalipur, Agartala Tripura West was over due for transfer out of the station because as per existing transfer policy, normally no Divisional Accounts Officer/Divisional Accountants can be retained

Filed  
29/11/04  
(A. DEB/ROF)  
Sr. C.G. S. C.  
O. A. T. Guwahati Bench

2/

for more than 3 (three) years in the same division/and more than 6 (six) years in the same station. The Petitioner, as per the terms of his appointment order at Para 4 had accepted that "He/She will be liable for transfer in any of the P.W.D. offices/offices of the Chief Engineer in the state of Tripura/Manipur/Nagaland and Arunachal Pradesh etc. as well as in the office of the Accountant General "Assam/ Meghalaya/ Nagaland/ Manipur/ Tripura". Thus petitioner's claim for his further retention is thus not tenable.

[Copy of appointment order No. Estt Order NoWMI/91 dated 5.8.85 is annexed as Annexure - I.]

3. That with reference to the Statement made in the Paragraph 4.5 of the application the Respondent has no comments to offer.
4. That with reference to the Statement made in the Paragraph 4.6 of the application the Respondent humbly submits that the applicant submitted a representation on 1.04.2004 whereas the transfer order were already issued on 08.03.2004. Representations received from the D.A.O.s/D.A.s for postings/transfers in their choice divisions or retention in the same division are put up to the transfer Committee for consideration. The representation of the applicant was also put up together with other representations to the Transfer Committee. The Transfer Committee did not agree to his request and he was transferred in the interest of public service. As per existing transfer Policy normally a D.A.O./D.A. is allowed to serve in a division for a maximum period of 3 (three) years. The retention of the applicant in the same station/division was thus not possible or acceptable in the light of the extant orders of Headquarters', of respondents.

[E.O.No.DA Cell/120 dated 8.3.2004 is annexed as Annexure II]

5. That with reference to the Statement made in the Paragraphs 4.7 and 4.8 of the application the Respondent humbly submits that it is a matter of records and thus have no comments to offer.

66

B

6. That with reference to the Statement made in the Paragraph 4.9 of the application, the Respondent humbly submits that the transfer with promotion order dated 18.03.04 was issued as it was due to the Applicant. Accordingly the applicant was promoted and posted to the office of the Executive Engineer, Bomdila P.H.E. Arunachal Pradesh in the interest of public service. The applicant had sent a telegram on 03.04.04, and this was considered alongwith his representation of 1.4.04 by the Transfer Committee as stated above in Paragraph 4. but his case could not be considered as it would put the administration in dead lock.

[E.O.No.DA Cell/126 dated 18.3.2004 is annexed as Annexure III]

7. That with reference to the Statement made in the Paragraphs 4.10, 4.11 and 4.12 of the application, the Respondent have no comments to offer.
8. That with reference to the Statement made in the Paragraph 5.1 on grounds for relief (s) of the application, the Respondent humbly denies the allegation. It is submitted that the policy laid down has been strictly followed and that the transfer of the applicant and his subsequent representation have been considered and decided by the transfer Committee. It is respectfully submitted that the transfer is in public interest. It is well settled in law that transfer is an incidence of service and the scope of judicial review in transfer is limited to the extent that transfer order is liable to be challenged only if it is malafide, made for extraneous consideration and/or is arbitrary. Individual personal problems have no relevance and have to be considered by Departments and not by courts (Shilpa Bose Vs State of Bihar AIR 1991 SC 532). Reliance is also placed on the judgements of the Supreme Court in NHPC Vs Shri Bhagwan (2001) 8 SCC 574, SBI Vs Anjan Sanyal (2001) 5 SCC 508 and Public Services Tribunal Bar Association Vs State of U.P. (2003) 4 SCC 104.
9. That with reference to the Statement made in the Paragraph 5.2, of the application the Respondent has no comments to offer.



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10. That with reference to the Statement made in the Paragraph 5.3 of the application the Respondent humbly submits that it is a matter of records.
  11. That with reference to the Statement made in the Paragraphs 5.4 and 5.5 of the application the Respondent has no comments to offer.
  12. That with reference to the Statement made in the Paragraph 5.6 of the application the Respondent respectfully submits that the representation of the applicant was duly considered by the transfer Committee and rejected.
  13. That with reference to the Statements made in the Paragraphs 6 and 7 of the application the Respondent has no comments to offer.
  14. That with reference to the Statement made in the Paragraph 8 of the application, the Respondent humbly submits that the relief as prayed by the applicant at this stage would be against the transfer policy which is unacceptable to the administration at a whole, and it would put the whole administration in a dead lock. Thus, it is humbly prayed, that the Hon'ble Tribunal may kindly pass necessary orders directing the petitioner to join his new place of posting i.e. office of the Executive Engineer, Bomdila P.H.E., Arunachal Pradesh.
  15. That with reference to the Statements made in the Paragraphs 8.1, 8.2, 8.3 and 8.4 of the application the Respondent have no comments to offer.
  16. That with reference to the Statements made in the Paragraphs 9, 9.1, 10, 11 and 12 of the application the Respondent has no comments to offer.

That this Affidavit-in opposition is filed bonafide and in the interest of public service.

That with regard to the Statements made by the applicant, the Respondent humbly submits that in view of the facts and circumstances stated above, the Respondent most respectfully and humbly prays that the present application as filed be dismissed, cost imposed in favour of the respondent be allowed to be implemented without any further delay.

**VERIFICATION.**

I, Shri S.A. Bathew, Sr.Dy. Accountant General (Admn) of the Office of the Accountant General (A&E) Meghalaya, Arunachal Pradesh, and Mizoram, Shillong, do hereby solemnly declare that the statements made above in the Written Statements are true to my knowledge, belief and information and I sign the verification on the \_\_\_\_\_ at Shillong.



**DEPONENT.**

Identified by

**ADVOCATE**

Solemnly affirmed and sworn before me this day the \_\_\_\_\_  
Sept 2004 by the deponent above named on being identified by Shri  
\_\_\_\_\_, Advocate, Shillong.

OFFICE OF THE ACCOUNTANT GENERAL (ACCOUNTS)  
MEGHALAYA:::SHILLONG.

Estt. Order No. WM.I/91

Dt. Shillong, the 5-8-85

Shri/Smti. Abhijit Kumar Das, U.A.C.

Office of the Asst. Engineer, Tawang Sub-Div. R.W.D.  
Arumachal Pradesh, Tawang  
is appointed temporarily to officiate as Emergency (Unqualified)

Junior Grade Divisional Accountant under the Administrative control of this office subject to the following terms and conditions:-

1. (a) While officiating as Junior Grade Divisional Accountant, he/she will draw pay in the scale of pay of Jr. Grade Divisional Accountants of Rs. 425-15-500-EB-15-560-20-640-EB-20-700-25-750/- to be fixed under normal rules applicable to them read with the G.I. decisions No. (5) & (14) below F.R. 22C of Chaudri's Compilation of F.Rs., and S.Rs., Vol. I, 8th Edition and other allowances as admissible to the Central Government employees from time to time.

(b) That in case of any change made subsequently in the mode of fixation of pay by the Govt. of India, his pay will be re-fixed on that basis.

(c) ~~That~~ No claim will be entertained for fall in emoluments if any, consequent upon fixation of pay under the aforesaid rules.

(d) No claim for protection of substantive/officiating pay of the parent department will be entertained.

2. After passing the Divisional Accountants' Grade Examination, to which he/she is eligible to appear after successful officiation for two years in the capacity of Emergency (Unqualified) Junior Grade Divisional Accountant, within the prescribed chances, he/she may be absorbed in the cadre of Divisional Accountants, subject to fulfilment of other conditions and availability of posts.

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3. In case the scale of pay of his/her parent department(s) is revised retrospectively, no claim for re-fixation of pay in the scale of pay of Jr. Grade Divisional Accountant will be entertained.

4. He/she will be liable for transfer in any of the P.W. Offices/offices of the Chief Engineers in the State of Tripura/Manipur/Nagaland/Arunachal Pradesh etc., as well as in the offices of the Accountant General, Assam/Meghalaya/Nagaland/Manipur/Tripura.

5. The date(s) of his/her appointment to officiate as Emergency(Unqualified) Junior Grade Divisional Accountant will be effective from the date(s) he/she takes over charge as such in

Rural works Division, Papandima, Arunachal Pradesh

Division to which he/she is posted.

6. Before Shri/Smti. A. K. Das is released from his/her parent deptt., he/she is to give an Undertaking to his/her Divisional officer to the effect that he/she accepts the above terms and conditions with a copy endorsed to this office. Unless Shri/Smti. Das

gives the said Undertaking, his/her joining report as a Emergency (Unqualified) Divisional Accountant will not be accepted.

Self  
Deputy Accountant General(A&E).

REGISTERED/  
Memo. No. WM. I/(D.A. Cell)/3-6//67-68/Vol.V/1102-12

Dt. Shillong,  
the

Copy to:-

- 1) The Accountant General, (Accounts) Meghalaya Shillong WSPIC
- 2) The Chief Engineer, Rural works Deptt Arunachal Pradesh
- 3) THE Superintending Engineer Tawang S.O. on R.W.D.  
Arunachal Pradesh Tawang

4) The Executive Engineer, Rural Works Division, Bomdila,

Arunachal Pradesh. He is requested to obtain the Undertaking mentioned at para 6 above from ~~Shri/Smt. Abhijit Kumar~~ ~~xxxxx~~ Das, U.D.C. and forward the same to this office immediately.

5) The Executive Engineer Rural Works Division, Popompoma,

Arunachal Pradesh. He is requested to forward the joining report along with the Service Book and copy of the Last Pay Certificate of ~~Shri/Smt.~~ ~~xxxxx~~ A.K. Das, to this office immediately, for fixation of his/her ~~xxxxx~~ pay.

6) ~~Shri~~ Abhijit Kumar Das, U.D.C., Office of the Asstt. Engineer,  
Tawang Sub -Division, R.W.D., Arunachal Pradesh, Tawang.

7) ~~P.A.~~ to D.A.G. (Accounts).

8) P.C. File.

9) E.O. File.

10) S.C. File.

11) File No. WM.I/2-3/79-EO/Vol.III.

*P. S. H. S. S.*  
Deputy Accountant General (AcE).

## OFFICE OF THE ACCOUNTANT GENERAL (A&amp;E) MEGHALAYA ETC., SHILLONG.

O.O. No. D.A. Cell/120

Dated:- 8-3-2004

The following Sr. Divisional Accounts Officers and Divisional Accounts Officer Grade-I & II are transferred and posted to the Divisions noted against each as shown below.

They are requested to submit their handing over memorandum to their Divisional Officers under intimation to this office.

The Divisional Officers/Controlling Officers are requested to release the Officials concerned working under them latest by 9<sup>th</sup> April 2004 under intimation to this office and to forward a formal handing and taking over charge report of the officials concerned to this office at an early date.

The transfer is in public interest.

Sl No	Name & Designation	Present Division	Division Transfer to	REMARKS
1.	Shri P.C.Borah, Sr.DAO	O/o the Ex.Engineer, Gumti Electrical Division.Jatanbari, Tripura, Addl.charge of Gumti Civil Division (Power) Jatanbari	O/o The Executive Engineer, Pasighat Drilling Division, I& FC, with addl. Charge of Pasighat I&FC Division, Pasighat vice Shri U.N.Sarkar, Sr.DAO	Shri P.C.Borah will move first to release Shri Sarkar.
2.	U.N.Sarkar, Sr.DAO,	O/o the Ex. Engineer Pasighat Drilling Division, I&FC, with addl. charge of Pasighat I&FC, Division,Pasigaht	O/o the Ex. Engineer Gumti Electrical Division, Jatanbari, Tripura, with additional Charge of Gumti Civil Division, (Power), Jatanbari, vice Shri P.C.Borah	
3.	A.Pharami, DAO-I,	O/o the Ex.Engineer Gas Thermal Civil Division (Power), Rokia, Tripura, addl. charge of Gas Thermal (Elect.) Division, Rokia.	O/o the Ex. Engineer Building Project Division No.IV PWD, Imphal, vice L.Shanti Kumar Singh, DAO-I	Shri Pharami will move first to release Shri L.Shanti Kr. Singh.
4.	L.Shanti Kumar Singh, DAO-I	O/o the Ex.Engineer Building Project Division No.IV PWD, Imphal	O/o the Ex. Engineer Gas Thermal Division, (Power) Rokia, Tripura, Addl.Charge of Gas Thermal (Electrical) Division Rokia. Vice A.Pharami.	

5.	L. Thoiba Singh, DAO-I	O/o The Ex.Engineer Agartala Division No.V, PWD, Agartala.	O/o The Ex. Engineer Imphal Electrical-Division No.III Manipur vice Shri N.Kumarjit Singh, DAO-I	Shri L.Thoiba Singh will move first to release Shri N.Kumarjit Singh.
6.	N.Kumarjit Singh, DAO-I	O/o The Ex. Engineer Imphal Elect. Division No.III, Imphal	O/o The Ex. Engineer Agartala Division No.V, PWD, Agartala vice Shri L.Thoiba Singh.	
7.	Bhabesh Chakraborty, DAO-I	O/o The Ex.Engineer Ziro Elect Division A.P.	O/o The Ex.Engineer Electrical Divn No.IV Udaipur vice M. Sanajoaba Singh already transferred	
8.	Anindya Kr. Das, DAO-II	O/o The Ex.Engineer RWD Seppa, A.P.	O/o The Ex.Engineer Ziro Electrical A.P. vice Bhabesh Chakraborty, DAO-I transferred	Shri Anindya Kr.Das will move first to release Shri B.Chakraborty.
9.	D.Roy Choudhury, Sr.DAO	O/o The Ex.Engineer Capital 'A' Division, PWD, Itanagar	O/o Chief Engineer, PWD Imphal, with additional charge of Building Division No.I PWD Imphal, vice Shri M.Heramani Singh, DAO-II	
10.	M.Heramani Singh, DAO-II	O/o the Chief Engineer, PWD Imphal and additional charge Building Divn No.I PWD Imphal	Capital 'A' PWD, A.P. vice D.Roy Choudhury transferred	Shri M.H.Singh, will move first to release Shri D.Roy Chouhdhury
11.	A.Kanungoe, DAO-I	O/o The Ex.Engineer Pasighat Electrical Division, Pasighat, AP	O/o The Ex.Engineer Highway South PWD, Imphal, Vice Shri A.Binode Kr Sharma, DAO-I	
12.	A.Binode Kr. Sharma, DAO-I	O/o The Ex.Engineer Highway South PWD, Imphal	O/o The Ex.Engineer Pasighat Elect Divn A.P. Vice A.Kanungoe,DAO-I	Shri A.Binode Kr.Sharma, will move first to, relese Shri A.Kanungoe.
13.	D.Khamzachin, DAO-II	O/o The Ex.Engineer N.H. No.II PWD Imphal additional charge N.H. Divn No.I PWD,Imphal	O/o The Ex.Engineer Rig Divn PHE, Agartala vice P.C.Das. Sr.DAO	Shri D.Khamzachin will move first to release Shri P.C.Das
14.	P.C.Das, Sr.DAO	O/o The Ex.Engineer Rig Divn PHE Agartala	O/o The Ex.Engineer N.H. No.II PWD Imphal additional charge N.H. Divn No.I PWD,Imphal	

15.	[Redacted] /oi, Sr.DAO	O/o The Ex. Engineer Banderdewa PWD, A.P.	O/o The Ex. Engineer Jairampur PWD A.P. vice K.C. Das, DAO-I relieved of additional Charge.	
16.	D.B.Choudhury Sr.DAO	O/o The Ex.Engineer I&FM Divn No.II Agartala	O/o The Ex. Engineer Imphal Elect Divn No.I vice L. Shyamjai Singh, DAO-I	
17.	L.Shyamjai Singh, DAO-I	O/o The Ex.Engineer Imphal Elect Divn No.I	I&FM Divn No.II Agartala vice D.B. Choudhury, Sr.DAO	Shri L.Shyamjai Singh will move first to release Shri D.B.Choudhury.
18.	D.N.Mohan, DAO-I	O/o The Ex. Engineer Seppa PHE, A.P.	O/o The Ex. Engineer Changlang PWD vice K.C.Das, DAO-I	Shri D.N. Mohan will move first to release Shri K.C.Das
19.	K.C.Das, DAO-I	O/o The Ex. Engineer PWD Changlang, AP	O/o The Ex.Engineer PHE Division No.IV, Agartala.	
20.	S.C.Ghosh, DAO-I	O/o The Ex.Engineer Tawang PWD,AP	O/o The Ex.Engineer Electrical Division No.III, Agartala.	
21.	J.P.Sinha, Sr.DAO	O/o The Ex.Engineer Roing RWD, A.P.	O/o The Ex.Engineer Tawang PWD, A.P. Vice S.C.Ghosh,DAO-I	Shri J.P.Sinha will move first to release Shri S.C.Ghosh.
22.	J.K.Lahiri, Sr.DAO	O/o The Ex.Engineer Pasighat PWD	O/o The Ex.Engineer Tawang Elect Divn vice N.C.Burman DAO-I	J.K.Lahiri will move first to release Shri N.C. Barman.
23.	N.C.Barman, DAO-I	O/o The Ex.Engineer Tawang, Elect. AP	O/o The Ex.Engineer Kailashar PWD, vice Shri B.Chakraborty, Sr.DAO	
24.	Birajendu Chakraborty, Sr.DAO	O/o The Ex.Engineer Kailashahar PWD, Tripura	O/o The Ex.Engineer Northern Divn PWD Dharmanagar vice S.Nag, Sr.DAO	Shri B.Chakraborty will move first to release Shri S.Nag.
25.	Shyamalendu Nag, Sr.DAO	O/o The Ex.Engineer Northern Divn PWDDharmanagar	O/o The Ex.Engineer Thoubal PHE, with additional charge of PWD Thoubal Manipur vice P.Manglem Singh, Sr.DAO	
26.	P.Manglem Singh, Sr.DAO	O/o The Ex.Engineer Thoubal PHE Manipur with additional charge PWD Thoubal Divn. Manipur	O/o The Ex.Engineer Hayatiang Electrical A.P. Vice Swapan Kr. Chakraborty	P.Manglem Singh will release Shri S.Kr.Chakraborty



27.	Swapn Kr. Chakraborty, DAO-I	O/o The Ex. Engineer Hayuliang Electrical Divn A.P.	O/o The Ex. Engineer Electrical Divn No. I PWD Imphal	
28.	Sajal Kanti Choudhury, DAO-I	O/o The Ex. Engineer Along RWD, A.P.	O/o The Ex. Engineer Building Divn No. II Imphal	
29.	Ashim Kr. Bhattacharjee, DAO-I	O/o The Ex. Engineer Khonsa PWD A.P.	O/o The Ex. Engineer Road Task Force Divn No. I PWD Imphal	
30.	Ch. Naba Kr. Singh, DAO-I	O/o The Ex. Engineer Task Force Divn IFC, Manipur	O/o The Ex. Engineer Khonsa PWD A.P, Vice A.K. Bhattacharjee	Shri Ch. Naba Kr. Singh will move first to release Shri A.K. Bhattacharjee
31.	O. Manihar Singh, DAO-I	O/o the Ex. Engineer, Roing PHE, AP	Churachandpur, Electrical, Division, Manipur	
32.	M.H. Angami, DAO-I	O/o The Ex. Engineer Bishnupur PWD, Manipur.	O/o The Ex. Engineer M.I. Division No. I (valley) Lamphelpat, Imphal	
33.	Abhijit Kr. Das, DAO-I	O/o The Ex. Engineer Elect Divn No. I, Agartala	O/o The Ex. Engineer Bomdila, P. F., Arunachal Pradesh	
34.	A. Roy Choudhury, DAO-I	O/o The Ex. Engineer Naharlagun PWD, A.P.	O/o The Ex. Engineer Imphal West PWD vice H. Yaishkul Singh	
35.	H. Yaishkul Singh, DAO-I	O/o The Ex. Engineer Imphal West PHE, Manipur	O/o The Ex. Engineer Naharlagun PWD, A.P. Vice A. Roy Choudhury	Shri H. Yaishkul Singh will move first to release Shri A. Roy Choudhury.
36.	Hamendra Ch. Das, DAO-I	O/o The Ex. Engineer Basar PWD A.P. addl. Charge of Basar I&FC	O/o The Ex. Engineer Building Divn No. II PWD, Imphal	

(Authority:- AG's order dated 4.3.2004. at p/101<sup>N</sup> of file No. DA Cell/2-36/99-2002/Vol. V)

Sd/-  
Sr. Dy. Accountant General (Admn).

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ANNEXURE - III  
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**OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA ETC.::  
SHILLONG.**

E.O. NO.DA CELL/126

Dated 18<sup>th</sup> 03.04.

1. The following Divisional Accounts Officer Grade I, are promoted to the post of Sr. Divisional Accounts Officer Grade (Group 'B' Gazetted) in the scale of pay of Rs. 7500-250-12000/- from the date of taking over charge in the offices/Divisions shown against each of their names

Sl. No.	Name	Posted from	Posted to
1	Shri L.Shyamjai Singh, DAO-I	O/o the Executive Engineer, Imphal Electrical Division No.I Imphal, Manipur, Addl Charge Imphal East Division, PWD	O/o the Executive Engineer, I&FM Division No.II Battola, Agartala vice Shri D.B.Choudhury, Sr.DAO transferred
2	Shri L.Gurumurthy, DAO-I	O/o the Executive Engineer, Along PWD, Arunachal Pradesh	O/o the Executive Engineer, Along PWD Arunachal Pradesh
3	Shri Abhijit Kumar Das, DAO-I	O/o the Executive Engineer, Electrical Division No.I, Agartala Tripura, Addl. Charge O/o C.E. Department of Power	O/o Executive Engineer, Bomdila PHE, Arunachal Pradesh.

2. As Sr.Divisional Accounts Officer, they are liable to be transferred and posted to any of the Engineering/Power Divisions in the state of Arunachal Pradesh, Manipur, and Tripura.
3. The promotion is governed by the orders of the Government of India and of the Comptroller and Auditor General of India and his designated subordinate Officers as issued from time to time.
4. On promotion their pay will be fixed under FR-22 (i) (a) (i). In case they are willing to exercise option in connection with fixation of pay on promotion in terms of Government of India's order below FR-22, they may exercise option specifically in this regard within 1 (one) month from the date of issue of this order. The option once exercised in this regard shall be final. The option should be submitted to this office through the concerned Divisional Officer along with their Service Books.
5. It may be mentioned that they should take over charge in their new place of posting within one month from the date of issue of this order failing which it will be presumed that they have refused promotion and action will be taken as per rules.

*Authority :- A.G.'s order dated 16.03.2004 at P/104N of file No.DA Cell/2-36/99  
2000/2001-2003/Sr.DAO/DPC/VoLV*

Sd/-  
Sr.Dy.Accountant General (Admn)

Contd.

Memo No., DA Cell/2-36/99-2000/2001-2003/Sr.DAO/DPC/Vol.V/2253  
 Copy forwarded to :-

Dated:-

The Comptroller and Auditor General of India, 10, Bahadur Shah Zafar Marg, New Delhi - 110002.

Sr.Dy. Accountant General (Admin) <sup>Self</sup>  
 Dated:-

Memo No., DA Cell/2-36/99-2000/2001-2003/Sr.DAO/DPC/Vol.V/2254-80  
 Copy forwarded to :-

- 1 The Secretary, Department of Power, Govt. of Manipur, Imphal.
- 2 The Secretary, Public Works Department, Govt. of Arunachal Pradesh, Itanagar.
- 3 The Secretary, Department of Power, Govt. of Tripura, Agartala.
- 4 The Chief Engineer, Department of Power, Govt. of Manipur, Imphal.
- 5 The Chief Engineer, Public Works Department, Govt. of Arunachal Pradesh, Itanagar.
- 6 The Chief Engineer, Department of Power, Govt. of Tripura, Agartala.
- 7 The Chief Engineer, Irrigation and Flood Management Department, Govt. of Tripura, Agartala.
- 8 The Chief Engineer, Public Health Engineering Department, Govt. Arunachal Pradesh, Itanagar.
- 9 The Director of Accounts and Treasuries, Govt. of Arunachal Pradesh, Naharlagun, Arunachal Pradesh
- 10 The Senior Deputy Accountant General (A&E), Manipur, Imphal.
- 11 The Senior Deputy Accountant General (A&E), Tripura, Agartala.

12	The Executive Engineer, Imphal Electrical Division No.I Imphal, Manipur	They are requested to release the officials immediately to enable them to join in their new place of posting and to forward the release order immediately to this office for information.
13	The Executive Engineer, Electrical Division No.I, Agartala, Tripura	
14	The Executive Engineer, Along PWD, Along, Arunachal Pradesh	
15	The Executive Engineer, Imphal East Division PWD, Imphal	The date of joining of Shri L.G.Murthy may be intimated to this office.
16	Office of the Chief Engineer, Department of Power, Tripura, Agartala	
17	The Executive Engineer, I&FM Division No.II, Battola, Agartala, Tripura.	He is requested to intimate the date of release of Shri D.B. Choudhury from the Division and the date of joining of Shri L.Shyamjai Singh in the same Division
19	The Executive Engineer, Bomdila PHE, Bomdila, Arunachal Pradesh.	He is requested to forward the joining report of Shri Abhijit Kr. Das on his joining in the division
20	Shri L.Shyamjai Singh, DAO-I Imphal Electrical Division No.I Imphal, Manipur	They are requested to submit their joining report in their new place of posting and to forward the same to this office immediately.
21	Shri Abhijit Kumar Das, DAO-I Electrical Division No.I, Agartala Tripura	

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22	Shri D.R.Choudhury, Sr.DAO O/n the Executive Engineer, I&FM Division No.II Battola, Agartala, Tripura	He is requested to submit their joining report in his new place of posting and to forward the same to this office immediately.
23	Shri L.Gurumurthy, DAO-I Along PWD Along, Arunachal Pradesh	He is requested to submit his joining report and forward the same to this office -

24 E.O. File

25 P.C. File of the above Officials

26 Posting Table

27 G.L.File

28 S.C.File.

*Abhijit Kr. Das,*

*[Signature]*  
8/3/04

Sr. Accounts Officer, I/c DA Cell.